

Detained man bitten by snake loses life: NHRC takes cognisance of report



PIONEER NEWS SERVICE ■
NEW DELHI

The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report that a man bitten by a snake has lost his life as he was detained and not allowed to rush to the hospital for treatment by some policemen despite his repeated request in Kaimur district, Bihar.

It has issued a notice to the Director General of Police, Government of Bihar calling for a detailed report within two weeks. It is expected to include the status of the police investigation as well as action taken against the errant police personnel.

As per the media reports, the cops demanded Rs. 2000 in bribe from the man bitten by the snake forcing him to

call his brother in distress who could arrange only Rs. 700 to manage his release but by that time he had already lost considerable time in getting critical treatment.

“The Commission has observed that the contents of the news report, if true, raise a serious issue of violation of the human rights of the victim due to the abuse of power by police personnel who were supposed to take the man to the hospital immediately to save his life,” said the apex rights body. The Commission has also asked the District Magistrate, Kaimur to inform whether any compensation has been paid to the next of kin of the deceased person.

According to the media report, the victim was bitten by a snake while he was irrigating the crops in the night on 26th September, 2024.

After this, he started running from the fields in a restless state, towards his village. Meanwhile, a patrolling police team stopped and started interrogating him. The man told them that he has been bitten by a snake and he is running home. The police personnel did not believe him and asked him to pay a sum of Rs. 2000 otherwise he will not be allowed to move.

As per news report, the police personnel accompanied him to his house but there was no money available at home. The man then called his elder brother but he also had no money with him.

Somehow, Rs. 700- were arranged and given to the police personnel, but by that time, reportedly, considerable time was lost to get the snake bite victim treatment to save his life.

NHRC issues show cause to govt in boat capsized case

STATESMAN NEWS SERVICE

JHARSUGUDA, 2 OCTOBER:

The NHRC issued a show cause to the state government on the Boat Capsize incident in Mahanadi river in Jharsuguda in which eight persons had died.

A boat carrying about 50 passengers capsized in the Mahanadi River in Jharsuguda District, on 19 April killing eight people.

The Government and its agencies would also be liable for not having ensured strict compliance with Rules and Regulations which have been created to ensure safety. Considering the factual matrix of the case and after deliberating on the issue, the Commission is of the definite opinion that the negligence by the public servants of the Odisha State caused violation of human and fundamental right to life of the eight victims, all belonging to Chhattisgarh state. The Compensation of Rs. 4 lacs each though has been paid by the



State

of Chhattisgarh but the State of Odisha cannot be absolved of its responsibility to compensate the loss of life caused out of the negligent acts of its public servants.

Therefore, NHRC directed to issue a show cause notice u/s 18 of PHR Act, 1993 to Chief Secretary, Government of Odisha, to show cause as to why monetary compensation of Rs.2,00,000/- to be paid to the family of each one of the 8 deceased victims for violation of their human and fundamental rights out of negligence by Odisha public officials. If the State fails to reply within eight weeks, the Commission shall move ahead on the basis of available material on record and shall issue further directions, it said.

Maitri Vihar Gang-Rape Case: Police Detain Two In Connection With Crime

<https://ommcomnews.com/odisha-news/maitri-vihar-gang-rape-case-police-detain-two-in-connection-with-crime>

October 2, 2024 in Odisha

Bhubaneswar: Maitri Vihar police on Wednesday have detained two persons in connection with the theft and subsequent gang-rape of a woman in an apartment under its jurisdiction on Sunday night.

According to reports, police raided several possible hideouts of the accused in the capital city during the last two days and detained two persons in connection with the crime. While the identity of the accused has not been revealed yet, police are interrogating them.

It is worth mentioning here that two robbers broke into an apartment under Maitri Vihar police limits on Sunday night with the intention of theft. After stealing valuables, they spotted the victim with her two-year-old baby alone in the apartment. The burglars brandished a bhujali and threatened the woman to kill her baby if she raised an alarm. Subsequently, they took turns on the woman.

Shocked and ashamed over the barbaric incident, the woman summoned courage and filed a complaint at Maitri Vihar police station on Tuesday.

Meanwhile, human rights activist Jayant Das has lodged a complaint in this regard with the National Human Rights Commission (NHRC).

NHRC issues notice to Bihar government after the death of a snake bite victim due to the delay in treatment

<https://www.thehindu.com/news/national/bihar/nhrc-issues-notice-to-bihar-government-after-the-death-of-a-snake-bite-victim-due-to-the-delay-in-treatment/article68706295.ece>

The victim was allowed to go for treatment only after paying a bribe to policemen who detained him for no reason

Updated - October 02, 2024 10:36 am IST - New Delhi

The National Human Rights Commission (NHRC) on Tuesday (October 1, 2024) issued notice to the Bihar government over the death of a snake bite victim in Kaimur district due to delayed treatment. The victim was allowed to go for treatment only after paying a bribe to policemen who detained him for no reason, the family had alleged.

According to the reports, the victim was bitten by a snake while irrigating his fields on the night of September 26. Panicked, he started running towards the village to ask his family to take him to the doctor and this is when a patrolling police team stopped him and started interrogating him about the reason for his restless run. He told the policemen about the snake bite but they did not believe him and allegedly demanded ₹2000 as a bribe to let him go.

As he expressed inability to arrange such an amount, the police personnel accompanied him to his house but there was no money available. The victim then called his elder brother who could only arrange ₹700 which was given as a bribe. But by then, it was too late for the treatment, his kin alleged.

“The Commission has observed the contents of the news report, if true, raise a serious issue of violation of the human rights of the victim due to the abuse of power by police personnel who were supposed to take the man to the hospital immediately to save his life,” a communique from the NHRC stated.

The commission in a notice issued to the Director General of Police, Government of Bihar, has called for a detailed report on the matter within two weeks. The report is also expected to include the status of the police investigation and action taken against the errant police personnel.

The Commission has also asked the District Magistrate, Kaimur to inform whether any compensation has been paid to the next of kin of the deceased person.

NHRC issues notice to Center on cyclists' rights

<https://www.newindianexpress.com/nation/2024/Oct/02/nhrc-issues-notice-to-center-on-cyclists-rights-2>

Citing several examples of deaths and injuries in Indian States, the plea stated that India's roads are deadly – design fixes could make them safer for everyone

Suchitra Kalyan Mohanty Updated on: 02 Oct 2024, 10:50 pm

NEW DELHI: The National Human Rights Commission (NHRC) has asked the Secretary, Ministry of Road Transport & Highways, Govt. of India, to act on the rights of cyclists, deaths and Injuries of cyclists, the environment friendly commuters in India due to negligence and inaction of authorities.

Acting on a petition filed by Supreme Court Advocate and Human Rights Activist Radhakanta Tripathy, the NHRC passed the order and sought for the report from the Authority within six weeks.

Citing several examples of deaths and injuries in Indian States, the plea stated that India's roads are deadly – design fixes could make them safer for everyone.

Scientific improvements such as road consistency, speed lanes, median breaks alongside pedestrian safety features can go a long way. There was lack of proper mechanism and failure of the Government to ensure the safety and security of the cyclists, Tripathy said.

The State Governments, including Odisha didn't distribute helmets to the students whom it provide cycles free of cost. The State does not ensure proper education and awareness to the students nor to the other cyclists as to how to ride the cycles with compliance of road safety. The Highways, roads don't have proper identification of black spots and accident zones.

The States and UTs don't have separate lane for the cyclists nor special laws, rules, guidelines for the cyclists. Roads are encroached and drivers drink and drive on the roads.

On July, 19, 2018, In a tragic incident, at least five students, including three girls, were run over by a speeding truck while four others sustained grievous injuries near Thana Chhack on NH-16 in Bhadrak district. Police sources said the mishap occurred at around 4.15 pm when the students were returning from their school.

The truck hit them from behind killing four on the spot. Cyclists in Indian cities are being edged out systematically to make way for cars. They have never truly been safe on

India's roads. The cycle may be an environment-friendly mode of transportation but it is not the safest, he said.

At least 10 cyclists were killed per day on average in 2022 across the country in road accidents. As per the 2022 National Crime Records Bureau (NCRB) data, 3,435 cyclists were killed across the country in road accidents while another 6,426 people were injured, Tripathy said.

The analysis of the NCRB data shows that no particular state has constantly been on the top but there has been shifting of the title.

In 2022, Uttar Pradesh reported the highest number of cyclist death in a road accident. In 2021, it was Bihar. Between 2018 and 2020, Tamil Nadu reported most such death and in 2015 and 2016, Maharashtra was leading in cyclist deaths.

The study titled "Population-level estimate of bicycle use and fatality risk in a data-poor setting" by Indian Institute of Technology-Delhi, claimed that safe cycling infrastructure can reduce the numbers drastically.

The WHO in its data on road safety points to the fact that India is among the nations where there is no comprehensive speed laws.

Veerappa Moily, the then Oil minister has suggested for decongesting roads include car pools and a "free cycle scheme" in select cities for saving fuel and offered funding support from oil sector companies. The practice of Cycling is prevalent in advanced countries.

Cycle Lanes - Cyclists have right of way on cycle lanes. However, in India we do not have cycle lanes or tracks on most of the roads.

All the above facts lead to one aspect of human rights that is using cycle and ensuring safety to cyclists not only help keeping environment healthy but also save fuel and keeps the cyclist healthy also.

Therefore not providing space for the cyclists by the road authorities and not ensuring safety to them by the traffic police amounts to serious violation of human rights, Tripathy contended.

Free Cycle distribution to the school students without helmets sans dedicated lane for the cyclists causing thereby deaths and injuries violates basic human rights and pose serious issues of fundamental rights of movements, right to life and liberty. Deaths and injuries of Cyclists due to apathy, inaction and negligence of Government Authorities pose serious question of human rights, Tripathy alleged.

He requested to call for detailed report from the Union of India and from the States and UTs about the current position of cyclists to ensure extensive research work and direct the central government to enact comprehensive speed law and set up of an apex body. The “National Road Safety and Traffic Board” having regulatory and advisory powers under the National Road Safety and Traffic Management Act vested with power to issue directives and undertake road safety audits.

Tripathy also requested the NHRC to recommend the Ministry of Roadways to ensure space, lanes for cyclists along with safety measures. And also direct the governments of States and UTs to ensure school students use cycles with helmets, identify black spots, accident cones in all the roads, be it National Highways, State Highways or other roads. He further recommend the States and UTs to pay compensation to the next of the family members, in case of the death of cyclists.

NHRC open house discussion suggests mandatory use of mother's name of children on government portals instead of father's

<https://nagalandtribune.in/nhrc-open-house-discussion-suggests-mandatory-use-of-mothers-name-of-children-on-government-portals-instead-of-fathers/>

BY NTN | Wednesday, 2 October, 2024

The Open House Discussion organized in hybrid mode by the National Human Rights Commission (NHRC), India concluded with several suggestions to ameliorate the cause of human rights of Children of Sex Workers and Marginalized Communities at its premises in New Delhi. Held on October 1, the discussion aimed to foster a comprehensive understanding of the systemic issues at play and to generate actionable solutions for ensuring a more equitable future for all children, informed the National Human Rights Commission (NHRC)

Chairing the discussion, S. Vijaya Bharathi, Acting Chairperson, NHRC emphasized the need for protecting the rights of children of sex workers and marginalized communities. She highlighted India's rich cultural heritage that traditionally values the protection and empowerment of children. She also cited various constitutional provisions and laws protecting child rights. However, she said that despite several safeguards, many children still face severe challenges such as stigma, poverty, and limited access to essential resources, which perpetuate cycles of vulnerability and discrimination

Bharathi urged collective action from policymakers, educators, and community members to create supportive environments and advocate for equitable access to education and healthcare for all children to explore their potential and aspire for a brighter future. She outlined the NHRC's critical role in ensuring the protection of rights for all including children, advocating for the assessment of current programs, and addressing gaps to promote inclusivity and equitable development for the children from the marginalized section of the society.

Before this, in his opening remarks, Bharat Lal, Secretary General, NHRC underscored the importance of fundamental facilities, such as education and healthcare, for these vulnerable children. He emphasized the necessity of prioritizing children's health and nutrition while acknowledging the government's ongoing initiatives in this regard. He highlighted the disparities in children's rights arising from geographic and socio-economic factors and discussed efforts to enhance the education of tribal children through the Eklavya Model Residential Schools, with plans to establish one school in each block and significant funding allocated for both plain and remote areas. Despite these advancements, he recognized the persistent challenges in improving basic services and educational opportunities for marginalized children.

He also noted the Commission's active engagement, including the Acting Chairperson's visits to various schools and childcare institutions. He remarked on the potential of technology to provide equitable educational access to children from NT/DNT communities, thereby aligning their opportunities with those available to urban children. He stressed the need for concerted efforts to bridge gaps in various indicators of child development and growth relative to the national average

Anita Sinha, Joint Secretary, NHRC gave an overview of the open house discussion and highlighted the significant challenges the children of sex workers and marginalized communities face—such as social stigma, limited access to education and healthcare, and increased vulnerability to exploitation while emphasizing the importance of creating supportive environments for their development. She also highlighted the initiatives of the NHRC on the issues concerning the Rights of Children.

The first session explored the rights of children of sex workers and their challenges, including social stigma, lack of access to education and healthcare, and heightened vulnerability to exploitation. In the second session, the rights of children from marginalized communities were discussed, highlighting their specific needs and barriers to accessing essential services. Finally, the discussions focused on the way forward, innovative strategies and collaborative efforts among the various stakeholders—including policymakers, NGOs, and civil society organizations—to enhance the protection and promotion of these children's rights

Some of the key suggestions that emerged during the discussions were as follows: There is an urgent need for empirical data, necessitating research focused on the wide range of challenges faced by the children of sex workers and children from marginalized communities along with an impact assessment of various government schemes; Capacity-building and sensitization programs for teachers, police officers, social workers and law enforcement officials are necessary to sensitize them to the unique backgrounds and experiences of these children, facilitating better communication and understanding. Proper documentation, such as Aadhar cards, should be made accessible to these sex workers and their children to facilitate their admissions to schools and the processes of obtaining their necessary identification and documentation should be streamlined; The government portals should mandatorily provide the mother's name instead of the father's. The option to give the name of the guardian should be added; Ensure proper implementation of existing schemes and laws designed to protect the rights of children of sex workers and marginalized communities; Developing community-based care models tailored to the unique needs of these groups is required to provide holistic support to these children; There is also a crucial need for the employment and active engagement of trained social workers to foster trust and facilitate access to necessary services for the children of sex workers and marginalized communities.

The Open House Discussion was attended by Ajay Bhatnagar, Director General(Investigation), Joginder Singh, Registrar (Law), NHRC Sanjeev Kumar Chadha, Addl. Secretary, Ministry of Women and Children (MWCD), Ganga Kumar Sinha, Deputy Secretary, Ministry of Home Affairs (MHA), Meenakshi Negi, Member Secretary, National Commission for Women (NCW), Ajay Srivastava, Economic Adviser DoSJE, Ministry of Social Justice and Empowerment, Naseema Khatoon, Founder Parcham, Lalita SA, Vice President Society for Participatory Integrated Development (SPID), Prabhat Kumar, Child Protection Specialist, UNICEF, Prof. (Dr.) Asha Bajpai, Former Professor of Law Founding Dean, School of Law, Rights & Constitutional Governance, Tata Institute of Social Science, Jaya Singh Thomas, Founder/General Secretary, Chaithanya Mahila Mandali (CMM), Prof. Neena Pandey, Professor, Department of Social Work, University of Delhi, Prof. (Dr.) Paromita Chatteraj, Professor of Law, National Law University, Odisha, Dr. Veerendra Mishra, (IPS) Director, Samvedna Uma Subramanian, Director, Rati Foundation, Siddharth Pillai, Co-Founder Rati Foundation, Advocate Sneha Singh, Child Rights Lawyer, Ajeet Singh, Founder and Director, Guria, Prof. Jyoti Dogra, University of Delhi, Priya Krishnan, Representative from Kat-Katha, Subhasree Raptan, Programme Manager, Goran Bose Gram Bikash Kendra (GGBK), Bishakha Laskar, Secretary, Durbar Mahila Samanwaya Committee

NHRC to govt: Why aid shouldn't be given to boat capsized victims' kin?

<https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-questions-odishas-inaction-on-boat-capsized-victims-compensation/articleshow/113888409.cms>

Oct 3, 2024, 04.42 AM IST

Bhubaneswar: National Human Rights Commission (NHRC) has issued a showcause notice to the Odisha govt, asking why a total compensation of Rs 16 lakh (Rs 2 lakh each) should not be paid to the next of kin of eight persons who died in a boat capsized in the Mahanadi in Jharsuguda district on Apr 19.

The commission issued the notice on Tuesday after hearing a petition filed by human rights activist and lawyer Radhakanta Tripathy on the boat capsized near Saradha ghat.

All eight persons were residents of Anjoripali village in Kharsia, Chhattisgarh. Around 50 people had boarded the boat from Saradha village under Lakhanpur block in Jharsuguda district and visited Maa Patharseni Temple at Ambabhona in Bargarh district, crossing the Mahanadi. While returning from the temple, the overloaded boat capsized.

Most of the passengers managed to swim to safety, while five women and three children drowned.

The petitioner alleged the boat was overcrowded, operating without a valid licence and a fitness certificate. He requested the commission to ensure a free, fair, and impartial investigation of the incident and action against the errant officials.

He further requested the NHRC to direct the govts of Odisha and Chhattisgarh to submit reports on the accident with recommendations on the laws, rules, norms and parameters in this regard.

He also urged the commission for the payment of an adequate compensation to the next of kin of the deceased and to construct bridges where there are no alternative transportation options.

The commission heard the case four times and received reports from officials of both Odisha and Chhattisgarh govts.

In its latest order, NHRC observed that the negligence portrayed by the public servants of Odisha led to a violation of the fundamental right to life of the eight victims. "Chhattisgarh has paid Rs 4 lakh as compensation to each of the deceased, but Odisha

govt cannot be absolved of its responsibility to compensate for the loss of life caused by the negligent acts of its public servants,” the order said.

“Therefore, let a notice be issued to the Odisha chief secretary to show cause as to why monetary compensation of Rs 2 lakh should not be paid to the next of kin of each one of the eight deceased for the violation of their human and fundamental rights out of negligence by Odisha officials,” read the order. “If the state fails to reply within eight weeks, the commission shall move ahead on the basis of available material on record and shall issue further directions,” it added.

Pune: EY faces legal action after operating without Shop Act License, fails to respond to Commissioner's notice

<https://punemirror.com/pune/others/pune-ey-faces-legal-action-after-operating-without-shop-act-license-fails-to-respond-to-commissioner-s-notice/cid1727854561.htm>

Global consulting firm fails to provide explanation to labour commissioner for operating without shop act license

By PuneMirror Bureau Reported By Nozia Sayyed Wed, 2 Oct 2024 07:31 am

Global consulting firm Ernst & Young (EY), already embroiled in a controversy after the death of an employee after she reportedly succumbed to exhaustion caused by excessive work, has invited fresh trouble after it failed to provide an explanation for operating without a Shop Act license to the labour commissioner. The labour commissioner has confirmed that the company missed the seven-day deadline to respond to the notice. Consequently, the company could face serious legal consequences.

Shailendra Pol, additional labour commissioner, told Mirror, "During our investigation, we found that EY was operating without a Shop Act license. We provided them with seven days to submit an explanation, but the deadline has passed, and they have not responded. This failure grants us the authority to initiate legal action against them under various sections in multiple courts, making prosecution unavoidable. We have already begun this process."

Meanwhile, a report submitted by the company to concerns raised by the National Human Rights Commission (NHRC) has been found to be 'non-compliant and unsatisfactory.' The NHRC team had raised 13 concerns related to workplace conditions, employee health, and safety to the company. Pol said, "They have not attempted to deny or clarify their position. It appears they are unwilling to defend themselves or acknowledge any alleged wrongdoing."

Rashid Alvi questions oppression of Dalits in BJP-ruled states (IANS interview)

<https://www.ap7am.com/index.php/en/87682/rashid-alvi-questions-oppression-of-dalits-in-bjp-ruled-states-ians-interview>

02-10-2024 Wed 18:40 | National | IANS

New Delhi, Oct 2 : Congress leader Rashid Alvi on Wednesday called out the "oppression" of Dalits in the BJP-ruled states and questioned the ruling party's idea of nationalism.

In an interview with IANS, Alvi also dismissed Prime Minister Narendra Modi's statement, where he labelled Congress as an "anti-national party."

He also took aim at the Uttar Pradesh government over the Mungesh Kumar encounter case. Additionally, the Congress leader also talked about Islamic preacher Zakir Naik's remarks on beef consumption and the situation in the Middle East.

Following are the excerpts from the interview:

IANS: PM Modi has said that Congress is an "anti-national party" and will "always remain one." What do you have to say about this?

Rashid Alvi: The Prime Minister's definition of nationalism is entirely flawed. His definition of Dalits is also different. Wherever their government is, Dalits have been oppressed. Is this what they were taught about nationalism? It was the Congress that provided reservations in government jobs and assemblies. Can the Prime Minister name one thing he has done for Dalits?

IANS: Sultanpur SP and other police officials were involved in the Mungesh Kumar encounter. What do you want to say about this?

Rashid Alvi: I have no trust in the Uttar Pradesh government. This is just for show. Nothing will happen to the SP or the other police officials. This is because the number of fake encounters in Uttar Pradesh is unmatched anywhere else in the country.

It seems like the administration in Uttar Pradesh has all the power in their hands, killing anyone in the name of encounters. The National Human Rights Commission has also expressed its discontent about this. There have been over 200 encounters in Uttar Pradesh, and they are fake.

IANS: What do you have to say about Islamic preacher Zakir Naik's remarks on the ban on beef consumption?

Rashid Alvi: Zakir Naik made a correct statement. At least in India, a large section of the country respects cows. Therefore, the sentiments of people from all communities should be respected. If millions of people in India respect cows and do not want beef to be consumed, then their sentiments should be honoured.

The Bharatiya Janata Party (BJP) should ensure consistency in their stance. They say one thing where they are in power, and something else in the North, and again something different in other parts of the country.

IANS: How do you see Iran's attack on Israel?

Rashid Alvi: On one hand, Russia is involved in the war; on the other hand, Israel is attacking Lebanon, and now Iran is attacking Israel. This increases the risk of a world war. If America wants, it can stop this. Instead of providing weapons to Israel, America should ensure that innocent people inside Gaza and Lebanon are not killed.

We have very good relations with Iran, and we buy a lot of crude oil from them. If Iran gets involved in the war, as it already has, it will affect the entire world, including us.

सांप काटने से जख्मी युवक को अस्पताल पहुंचाने के बजाय रुपये वसूले, मौत के बाद होमगार्ड जवान समेत दो सस्पेंड

<https://www.msn.com/hi-in/news/bihar/%E0%A4%B8-%E0%A4%82%E0%A4%AA-%E0%A4%95-%E0%A4%9F%E0%A4%A8%E0%A5%87-%E0%A4%B8%E0%A5%87-%E0%A4%9C%E0%A4%96%E0%A5%8D%E0%A4%AE-%E0%A4%AF%E0%A5%81%E0%A4%B5%E0%A4%95-%E0%A4%95-%E0%A4%85%E0%A4%B8%E0%A5%8D%E0%A4%AA%E0%A4%A4-%E0%A4%B2-%E0%A4%AA%E0%A4%B9%E0%A5%81%E0%A4%82%E0%A4%9A-%E0%A4%A8%E0%A5%87-%E0%A4%95%E0%A5%87-%E0%A4%AC%E0%A4%9C-%E0%A4%AF-%E0%A4%B0%E0%A5%81%E0%A4%AA%E0%A4%AF%E0%A5%87-%E0%A4%B5%E0%A4%B8%E0%A5%82%E0%A4%B2%E0%A5%87-%E0%A4%AE-%E0%A4%A4-%E0%A4%95%E0%A5%87-%E0%A4%AC-%E0%A4%A6-%E0%A4%B9-%E0%A4%AE%E0%A4%97-%E0%A4%B0%E0%A5%8D%E0%A4%A1-%E0%A4%9C%E0%A4%B5-%E0%A4%A8-%E0%A4%B8%E0%A4%AE%E0%A5%87%E0%A4%A4-%E0%A4%A6-%E0%A4%B8%E0%A4%B8%E0%A5%8D%E0%A4%AA%E0%A5%87%E0%A4%82%E0%A4%A1/ar-AA1ryUkQ>

हिन्दुस्तान के द्वारा स्टोरी

- 10घंटे • 2 मिनट पढ़ा गया

बिहार के कैमूर जिले में सांप काटने से जख्मी हुए एक युवक को अस्पताल पहुंचाने के बजाय शराब केस में आरोपी बनाकर पुलिस द्वारा रुपये वसूलने का मामला सामने आया। पीड़ित युवक की मौत होने के बाद भगवानपुर थाने में तैनात डायल 112 के ड्राइवर और होमगार्ड जवान को सस्पेंड कर दिया गया है। इस मामले में राष्ट्रीय मानवाधिकार आयोग ने भी संज्ञान लेकर बिहार के डीजीपी को नोटिस जारी किया है। कैमूर एसपी ललित मोहन शर्मा ने दोनों के खिलाफ एफआईआर दर्ज करने का आदेश दिया एसपी ने डायल 112 के ड्राइवर कृष्ण कुमार पासवान को सस्पेंड करते हुए सेवामुक्त करने के लिए पटना स्थित पुलिस मुख्यालय को पत्र लिखा है। जबकि होमगार्ड जवान मो. शोएब को सस्पेंड कर सेवा मुक्ति के लिए जिलाधिकारी को लिखा गया है। बताया गया है कि जिले के चैनपुर थाना क्षेत्र के निमियाटांड निवासी शिवमूरत बिंद के पुत्र रामलखन प्रसाद पिछले सप्ताह भगवानपुर थाना क्षेत्र में रात में अपने खेत की सिंचाई करने गया था। वह वहीं सो गया। इसी दौरान उसे सांप ने काट दिया। उसी समय उसे डायल 112 वैन दिखाई दी। उसने वैन को रोककर कहा कि उसे सांप ने काट लिया है। लेकिन, पुलिस वाले उसे वैन में बैठा लिए और इलाज कराने के लिए अस्पताल ले जाने के बजाय शराबी बताते हुए उससे 700 रुपये लेकर छोड़ दिया।

इसकी शिकायत उसके भाई योगेंद्र बिंद ने बाद में एसपी से की। एसपी ने तत्काल कार्रवाई करते हुए एसडीपीओ शिवशंकर कुमार को जांच कर रिपोर्ट देने का आदेश दिया। एसडीपीओ की जांच में होमगार्ड

जवान एवं चालक दोषी पाए गए। एसपी ने एसडीपीओ के जांच रिपोर्ट पर चालक एवं होमगार्ड जवान को सस्पेंड कर दिया। एसपी ने बताया कि मंगलवार को सर्पदंश से आहत राम लखन प्रसाद के भाई योगेंद्र बिंद सहित अन्य ने आकर मेरे पास होमगार्ड जवान एवं चालक के खिलाफ आवेदन दिया।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मंगलवार को कहा कि कैमूर जिले में कुछ पुलिसकर्मियों ने सांप काटने से पीड़ित एक व्यक्ति को हिरासत में लेकर अस्पताल नहीं जाने देने से उसकी मौत हो गई। पुलिसकर्मियों ने उससे कथित तौर पर 2000 रुपये की रिश्वत मांगी थी। उसने अपने भाई को फोन कर 700 रुपये का इंतजाम करवाया और फिर छोड़ा। इलाज में देर होने के चलते उसकी मौत हो गई। यह मानवाधिकारों का उल्लंघन है।